

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-104(PB)/2017

IN THE MATTER OF:

Bank of India

Vs.

Triupati Infraprojects Pvt. Ltd.

.... Applicant

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 28.06.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/
Petitioner

: Shri Sanjay Bhatt, Advocate
Shri Naveen Kumar, Advocate

For the Respondent

: Shri Manoj K. Singh, Advocate
Shri Vijay K. Singh, Advocate
Daizy Chawla, Advocate
Shri Vijdya Singh, Advocate

ORDER

Order reserved.

sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)